

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 121**

**(IB)-37(PB)/2018**

**IN THE MATTER OF:**

Dinesh Kumar Jain & Ors.

..... Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

..... Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 25.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Krishna Kumar, Adv. for FC

Mr. Om Prakash Vijay, liquidator

Mr Rakesh Kumar, Ms Preeti Kashyap, Adv. in  
C.A -1835 and CA-1005 of 2020

For the Respondent

Ms. Arveena Sharma, Adv. for Omaxe

**ORDER**

List on 08.01.2021.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

25.11.2020  
Ritu Sharma